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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD BEN

OA.8r. 2336/99

C.A.No. 1026/99.

Dt. of Decision: 12-07-99.

1. M.V.Pratap
2. U.V.Mahadevara
3. G.R.C.Guptha
4. K.Vinod Kumar
5. K.Ananda Rao
6. T.Venkateswarlu
7. P.Lakshminarayana
8. G.Yosubu
9. K.Raju

.. Applicants.

Vs

1. The Union of India, rep. by the Director General, Dept. of Posts, Dakbhavan, Sansad marg, New Delhi.
2. The Postmaster General, A.P.Southern Region, Kurnool.
3. The Supdt., of R.M.S., A.G.Division, Guntakal.
4. The Sub-Record Officer, A.G.Division, R.M.S., Kurnool.
5. The Inspector, Railway Mail Service, A.G.Division, Kurnool.

.. Respondents.

Counsel for the applicants : Mr.Krishna Devan

Counsel for the respondents : Mr.B.N.Sharma, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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..2/-

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.Krishna Devan, learned counsel for the applicants and Mr.N.Sivarajaiah for Miss Shyama, learned counsel for the respondents.

2. There are 9 applicants in this OA. They state that they are working as Casual Labour who are discharging the duties of the EDMM in the capacity of substitutes. They further submit that they ~~are~~ ^{have been} working for ^a very long time in that capacity. It is stated that a notification No.SRO/EDMM/98 dated 19-11-98 (Annexure-I) has been issued for filling up the EDMM at SRO permanently for 3 posts. The applicants submit that ^{as} ~~they~~ are discharging the same duties for ^a number of years they should be regularised instead of issuing notification and appointing from out side. They have submitted a representation dated 29-12-98 (Page-21 to 29 to the OA) addressed to R-4 for regularly appointing them instead of taking candidates from open market. But that representations ~~are~~ are not yet disposed of. The learned counsel for the applicants also submit that the said notification dated 19-11-98 is also not processed in view of certain ^{complaint} ~~complaint~~ made by the Union.

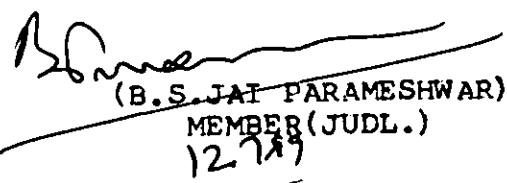
3. This OA is filed to set aside the impugned ~~order~~ Notification No.SRO/EEMM/98 dated 19-11-98 (Annexure-I) issued by R-4 and for a consequential direction to the respondents to take appropriate steps for absorption of the applicants in the posts available and the posts likely to ^{arise} in future.

R

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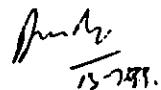
4. The applicants have submitted representations addressed to R-4. That representations should be put up to the appropriate authority for consideration of that representation and issue a suitable reply to the applicants. The notification dated 19-11-98 should not be processed until the lapse of 20 days after the reply to the representations dated 29-12-98 is served ^{on the} to them ~~the applicants~~

5. With the above direction the CA is disposed of at the admission stage itself. No costs.


(B.S.JAT PARAMESHWAR)
MEMBER (JUDL.)
12/7/99


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 12th July, 1999.
(Dictated in the Open Court)


15/7/99.

1st AND 2nd COURT - 30/7

COPY TO:-

1. HODNO

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

2. HHRP M(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

3. HDSOP M(J)

4. D.T. (A)

5. SPARE

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD.
MEMBER (ADMN)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (ADMN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR:
MEMBER (JUDL)

ORDER: Date. 12/7/99

ORDER / JUDGMENT

MA./RA./CP.NO

IN
DA.NO. 1026/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

2 copies

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
द्वेष्य / DESPATCH

20 JUL 1999

हैदराबाद व्यापरी दृष्टि
HYDERABAD BENCH